PRE-OFFER ADVERTISEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

KASHYAP TELE-MEDICINES LIMITED

Corporate Identification Number: L29110MH1995PLC085738;
Registered Office: 2nd Floor, Pushpavati Building, Chandan Wadi, Mumbai-400002, Maharashtra, India;
Corporate Office: UL/8, Upper Floor, Suryarath Complex, Panchwati, 1st Lane Ambawadi, Ahmedabad-380006, Gujarat, India;
Contact Number: +91-6359637788; **Website:** www.kashyaptele-medicines.com;
Email Address: investor.relations@kashyaptele-medicines.com;

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND THE LETTER OF OFFER IS ISSUED BY SWARAJ SHARES AND SECURITIES PRIVATE LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF M/S JUNE ENTERPRISES PRIVATE LIMITED, FOR ACQUISITION OF UP TO 1,24,07,720 OFFER SHARES, REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF KASHYAP TELE-MEDICINES LIMITED, AT AN OFFER PRICE OF ₹1.50/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ('PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT ADVERTISEMENT').

This Pre-Offer cum corrigendum to the Detailed Public Statement Advertisement is to be read in conjunction with the: a) Public Announcement dated Wednesday, March 05, 2025 ('Public Announcement'), (b) Detailed Public Statement dated Tuesday, March 11, 2025, in connection with this Offer, published on behalf of the Acquirer on Wednesday, March 12, 2025, in Financial Express (English daily) (All India Editions), Jansatta (Hindi daily) (All India Editions), and Mumbai Lakshadeep (Marathi daily) (Mumbai Edition) ('Newspapers') ('Detailed Public Statement'), (c) Draft Letter of Offer dated Wednesday, March 19, 2025, filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ('Draft Letter of Offer'), (d) Letter of Offer dated Monday, May 19, 2025, along with the Form of Acceptance-cum-Acknowledgement ('Letter of Offer'), (e) Recommendations of the Independent Directors of the Target Company which were approved on Monday, May 26, 2025, and published in the Newspapers on Tuesday, May 27, 2025 ('Recommendations of the Independent Directors of the Target Company') (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company are hereinafter collectively referred to as 'Offer Documents') issued by the Manager on behalf of the Acquirer.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the Paragraph 1 titled as 'Definitions and Abbreviations' on page 7 of the Letter of Offer.

A. Offer Price

The Offer is being made at a price of ₹1.50/- per Offer, payable in cash.

There has been no revision in the Offer Price.

B. Recommendations of the Committee of Independent Directors ('IDC')

A Committee of Independent Directors of the Target Company comprising of Mr. Devkinandan Jagdishprashad Sharma, as the Chairperson of the IDC, Mrs. Amrita Khetan, and Mr. Mayank Khetan, members of IDC approved their recommendation on the Offer on Monday, May 26, 2025, and published in the Newspapers on Tuesday, May 27, 2025. The IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.

C. Other details with respect to Offer

1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
2. The Letter of Offer has been dispatched on Thursday, May 22, 2025, to the Public Shareholders of the Target Company whose names appeared on the register of members as on the Identified Date, i.e., Thursday, May 15, 2025. The dispatch has been carried out through registered post to those Public Shareholders who had not registered their e-mail addresses with the Depositories and/or the Target Company, and through electronic mode (e-mail) to those Public Shareholders whose e-mail addresses were registered with the Depositories and/or the Target Company.
3. The Draft Letter of Offer dated Wednesday, March 19, 2025, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI Observation letter bearing reference number 'SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2025/12750/1' dated Tuesday, May 13, 2025, incorporated in the Letter of Offer.
4. Except as stated hereinafter, there have been no material changes in relation to the Offer, other than those already disclosed in the Letter of Offer:

4.1. This Corrigendum to the Letter of Offer is intended to clarify and update the disclosure regarding the acquisition by the Acquirer of an aggregate of 1,49,15,000 Sale Shares, representing 31.25% of the Voting Share Capital of the Target Company, pursuant to the Share Purchase Agreement, from the Identified Date to this date Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company through Share Purchase Agreement.

Accordingly, the following material updates have occurred subsequent to the filing of the Letter of Offer and are more particularly set out in the paragraphs below.

4.1.1. Paragraph 3.1. titled as '*Background of the Offer*' on page 13 of the Letter of Offer stands modified and shall be read as follows:

- 3.1.2 The Acquirer has entered into a Share Purchase Agreement dated Wednesday, March 05, 2025, with the Selling Promoter Shareholders, pursuant to which the Acquirer has agreed to acquire, 1,68,72,900 Sale Shares, which constitutes 35.36% of the Voting Share Capital of the Target Company, at a Negotiated Price of price of ₹1.50/- per Sale Share, for an aggregate consideration of ₹2,53,09,350.00/-. The aggregate entire purchase consideration for the Sale Shares aggregating to an amount of ₹2,53,09,350.00/- has been paid by the Acquirer to the Selling Promoter Shareholders. As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.

4.1.2. Paragraph 3.1.4. titled as '*The salient features of the Share Purchase Agreement are as follows*' on page 13 of the Letter of Offer stands modified and shall be read as follows:

- 3.1.4.1. The Acquirer has agreed to purchase the Sale Shares from the Selling Promoter Shareholders on the terms set out in the Share Purchase Agreement. The Sale Shares shall be sold with full legal and beneficial title and free from encumbrances with all rights then attaching to them. As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.
- 3.1.4.5.3. In case of non-compliance with any of the provisions of the SEBI (SAST) Regulations by the Target Company, the Share Purchase Agreement for sale of the Sale Shares shall not be acted upon by either Selling Promoter Shareholders or the Acquirer. However, as of this date, this condition is no longer applicable, as the Acquirer has completed payment of the entire purchase consideration to the Selling Promoter Shareholders. *As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.*
- 3.1.4.5.4. In the event of termination of the Share Purchase Agreement, as per the termination clause as stipulated in the Share Purchase Agreement, the details of which are specified as under:

  (b) Notwithstanding anything mentioned in the aforesaid clause, if SEBI, or any other government regulatory authority directs either the Acquirer or the Selling Promoter Shareholders to terminate the Share Purchase Agreement, the same shall be terminated and termination of the Share Purchase Agreement in such situation shall not affect any rights and obligations of the parties arising prior to termination.

  However, as of this date, this condition is no longer applicable, as the Acquirer has completed payment of the entire purchase consideration to the Selling Promoter Shareholders. *As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.*

4.1.3. Paragraph 3.4. titled as '*Shareholding and Acquisition Details*' on page 18 of the Letter of Offer stands modified and shall be read as follows:

Details		Acquirer	Total
Name of the Acquirer / PAC		M/s June Enterprises Private Limited	—
Name(s) of persons in control /promoters of Acquirer/ PACs where Acquirer/ PAC are companies		Mr. Kalpesh Sheth Mrs. Heena Sheth	—
Name of the Group, if any, to which the Acquirer /PAC belongs to		Not Applicable	Not Applicable
Pre-Transaction direct shareholding as on the date of the Public Announcement (A)	**Number of Equity Shares**	Nil	Nil
	% Voting Share Capital	Not Applicable	Not Applicable
Equity Shares proposed to be acquired through Share Purchase Agreement (B)	**Number of Equity Shares**	1,68,72,900	1,68,72,900
	% Voting Share Capital	35.36%	35.36%
Sale Shares acquired between the Public Announcement date and the Identified Date through Share Purchase Agreement	***Number of Equity Shares***	*8,51,000*	*8,51,000*
	% Voting Share Capital	*1.78%*	*1.78%*
Sale Shares acquired between the Identified Date and the date of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company through Share Purchase Agreement	***Number of Equity Shares***	*1,49,15,000*	*1,49,15,000*
	% Voting Share Capital	*31.25%*	*31.25%*
Equity Shares acquired between the date of Public Announcement and date of the Letter of Offer (C)	**Number of Equity Shares**	Nil	Nil
	% Voting Share Capital	Not Applicable	Not Applicable
Proposed shareholding after the acquisition of Offer Shares (D) *(Assuming full acceptance in this Offer)*	**Number of Equity Shares**	1,24,07,720	1,24,07,720
	% Voting Share Capital	26.00%	26.00%
Post-Offer Shareholding assuming full acceptance of the Offer Shares in the Offer, on diluted basis on 10th Working Day after closing of Tendering Period (A + B + C + D)	**Number of Equity Shares**	2,92,80,620	2,92,80,620
	% Voting Share Capital	61.36%	61.36%
Any other interest in the Target Company		Except as stated below, neither the Corporate Acquirer (nor its promoter, directors and shareholders) have any other interest or any other relationship in or with the Target Company in any manner: (a) Except for being a party to the Share Purchase Agreement, and acquiring the Sale Shares; (b) As of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company, the Acquirer has acquired 1,57,66,000 Sale Shares representing 33.04% of the Voting Share Capital of the Target Company in pursuance of the Share Purchase Agreement, and is currently classified as a public shareholder of the Target Company.	

4.1.4. Paragraph 4.2. titled as '*Acquirer's Undertakings and Confirmations*' on page 22 of the Letter of Offer stands modified and shall be read as follows:

- 4.2.1. As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company. Except as aforesaid, the Acquirer has not purchased any Equity Shares of the Target Company between the date of the Public Announcement and the date of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company.
- 4.2.2. The Acquirer except for being a party of the Share Purchase Agreement, and subsequent acquisition of 1,57,66,000 Sale Shares, which constitutes 33.04% of the Voting Share Capital of the Target Company, as of date of this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement of the Target Company the Acquirer has no other interest or any other relationship in or with the Target Company.

4.1.5. The note under Paragraph 6.12. titled as '*The pre-Offer and post-Offer shareholding of the Target Company (based on the issued, subscribed, and paid-up Equity Shares and Voting Share capital), assuming full acceptance under this Offer is as specified below*' on page 29 of the Letter of Offer stands modified and shall be read as follows:

- As of the Identified Date, the Acquirer had acquired 8,51,000 Sale Shares, which constituted 1.78% of the Voting Share Capital of the Target Company. Subsequently, up to the date hereof, the Acquirer has acquired additional 1,49,15,000 Sale Shares representing 31.25% of the Voting Share Capital of the Target Company. Accordingly, as of the date hereof, the Acquirer has, in aggregate, acquired 1,57,66,000 Sale Shares, constituting 33.04% of the Voting Share Capital of the Target Company.

4.2. Public Shareholders are requested to note that the dates for the following activities, as set out under the '*Schedule of Major Activities*' on page 2 of the Letter of Offer, have been corrected and shall now be read as follows:

Schedule of Activities	Tentative Schedule Day and Date	ACTUAL SCHEDULE DAY AND DATE (UPON RECEIPT OF SEBI'S OBSERVATION LETTER)
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders(3)	Friday, May 30, 2025	**WEDNESDAY, JUNE 25, 2025**
Last date for publication of post-Open Offer public announcement in the Newspapers(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**
Last date for filing the post Offer report with SEBI(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**

5. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.kashyaptele-medicines.com, the Registrar to the Offer at www.integratedregistry.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders

a) **In case of Equity Shares are held in the Dematerialized Form:** The Public Shareholders who are holding Equity Shares in electronic/dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. For further information, kindly refer to Paragraph 9.8. titled as *'The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the dematerialized form'* on page 41 of the Letter of Offer.

b) **In case of Equity Shares are held in Physical Form:** As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 9.7. titled as *'The procedure for tendering to be followed by Public Shareholders holding Equity Shares in the physical form'* on page 41 of the Letter of Offer.

Procedure for tendering the Shares in case of non-receipt of the Letter of Offer: Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 9.24. titled as *'Procedure for tendering the Equity Shares in case of non-receipt of Letter of Offer'* on page 44 of the Letter of Offer.

E. Status of Statutory and Other Approvals

As on the date of the Letter of Offer, there are no statutory or other approvals required for implementing the Offer except as mentioned in the Letter of Offer. For further information, kindly refer to the Paragraph 8.3. titled as '*Statutory Approvals and conditions of the Offer*' at page 38 of the Letter of Offer.

F. Procedure for Acceptance and Settlement of Offer

The Open Offer will be implemented by the Acquirer through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('**Acquisition Window**') as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 9 titled as *'Procedure for Acceptance and Settlement of the Offer'* on page 40 of the Letter of Offer.

G. Revised Schedule of Activities

Schedule of Activities	Tentative Schedule Day and Date	ACTUAL SCHEDULEDAY AND DATE (UPON RECEIPT OF SEBI'S OBSERVATION LETTER)
Issue date of the Public Announcement	Wednesday, March 05, 2025	**WEDNESDAY, MARCH 05, 2025**
Publication date of the Detailed Public Statement in the newspapers	Wednesday, March 12, 2025	**WEDNESDAY, MARCH 12, 2025**
Date of filing of the Draft Letter of Offer with SEBI	Wednesday, March 19, 2025	**WEDNESDAY, MARCH 19, 2025**
Last date for public announcement for a competing offer(s)(1)	Friday, April 04, 2025	**FRIDAY, APRIL 04, 2025**
Date for receipt of observation from SEBI on the Draft Letter of Offer	Friday, April 11, 2025	**TUESDAY, MAY 13, 2025**
Identified Date(2)	Wednesday, April 16, 2025	**THURSDAY, MAY 15, 2025**
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, April 24, 2025	**THURSDAY, MAY 22, 2025**
Last date of publication in the Newspapers of recommendations of the independent directors committee of the Target Company for this Offer	Tuesday, April 29, 2025	**TUESDAY, MAY 27, 2025**
Last date for upward revision of the Offer Price and / or the Offer Size	Wednesday, April 30, 2025	**WEDNESDAY, MAY 28, 2025**
Last date of publication of opening of Offer public announcement in the newspapers in which the Detailed Public Statement had been published	Wednesday, April 30, 2025	**WEDNESDAY, MAY 28, 2025**
Date of commencement of Tendering Period	Friday, May 02, 2025	**THURSDAY, MAY 29, 2025**
Date of closing of Tendering Period	Friday, May 16, 2025	**WEDNESDAY, JUNE 11, 2025**
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders(3)	Friday, May 30, 2025	**WEDNESDAY, JUNE 25, 2025**
Last date for publication of post-Open Offer public announcement in the Newspapers(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**
Last date for filing the post Offer report with SEBI(3)	Friday, June 06, 2025	**WEDNESDAY, JULY 02, 2025**

Note:

(1) There has been no competing offer for this Offer.

(2) Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

(3) These actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

H. Documents for Inspection

The copies of the documents listed under Paragraph 11 titled as *'Documents for Inspection'* on page 57 of the Letter of Offer will be available for inspection at the principal place of business of the Manager to the Offer, Swaraj Shares and Securities Private Limited, located at Unit No 304, A Wing, 215 Atrium, Courtyard Marriot, Andheri East, Mumbai- 400093, Maharashtra, India on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Thursday, May 29, 2025, to Wednesday, June 11, 2025. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIR/P/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIR/P/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email-ids (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection – KASHYAP Open Offer"], to the Manager to the Open Offer at takeover@swarajshares.com; and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents.

The Acquirer accept full responsibility for the information contained in this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirer will be responsible for ensuring compliance with the SEBI (SAST) Regulations. The persons signing this Pre-Offer cum Corrigendum to the Detailed Public Statement Advertisement on behalf of the Acquirer have been duly and legally authorized to sign this Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement .

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement will also be accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.kashyaptele-medicines.com the Registrar to the Offer at www.integratedregistry.in, the Manager to the Offer at www.swarajshares.com, and BSE Limited at www.bseindia.com.

Issued by the Manager to the Offer on behalf of the Acquirer

SWARAJ
SHARES & SECURITIES PVT LTD

Swaraj Shares and Securities Private Limited
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Website: www.swarajshares.com
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel
SEBI Registration Number: INM00012980
Validity: Permanent

On behalf of M/s June Enterprises Private Limited
Sd/
Mr. Kalpesh Sheth
(Director)

Date: Tuesday, May 27, 2025
Place: Mumbai